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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 1265/1989

Date of decision:08.07.1992.

Shri Raghubir Singh

..Applicant

Versus

Union of India

..Respondents

For the Applicant

..None

For the Respondents

..None

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be
allowed to see the Judgment? *yes*

2. To be referred to the Reporters or not? *no*

Judgment(Oral)
(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

Present none for the parties. The application
is dismissed for default and non-prosecution.

B.N. Dhoundiyal
(B.N. DHOUNDIYAL)
MEMBER(A)
08.07.1992

P.K. Kartha
(P.K. KARTHA)
VICE CHAIRMAN(J)
08.07.1992

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